

PUBLIC ANNOUNCEMENT UNDER REGULATION 3 (1), REGULATION 4 READ WITH REGULATION 15 (1) AND REGULATION 13 AND REGULATION 14 OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF OXFORD INDUSTRIES LIMITED

("OXFORD"/"TARGET COMPANY"/"TC")

(Corporate Identification No.: L17112MH1980PLC023572)

Registered Office: 136-B, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai, Maharashtra, India, 400072;

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF UPTO 15,45,271 (FIFTEEN LACS FORTY-FIVE THOUSAND TWO HUNDRED AND SEVENTY-ONE) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") CONSTITUTING 26.00% OF THE VOTING SHARE CAPITAL OF OXFORD, FROM THE PUBLIC SHAREHOLDERS OF OXFORD BY MR. SAROJ KUMAR CHOUDHURY (HEREINAFTER REFERRED TO AS THE "ACQUIRER") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3 (1) AND REGULATION 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

This Public Announcement ("Public Announcement" or "PA") is being issued by Navigant Corporate Advisors Limited (the "Manager to the Offer") for and on behalf of the Acquirer, to the Public Shareholders of the Target Company pursuant to and in compliance with Regulations 3 (1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations.

DEFINITIONS:

"Equity Shares" means the fully paid-up equity shares of the Target Company of face value of Rs.10/- (Rupees Ten Only) Each.

"Offer" or "Open Offer" means the open offer for acquisition of up to 15,45,271 (Fifteen Lacs Forty-Five Thousand and Seventy-One) Equity Shares, representing 26.00% of the Fully Paid-up Equity Share Capital.

"Offer Price" has the meaning described to such term under paragraph 1.

"Offer Size" has the meaning described to such term under paragraph 1.

"Public Shareholders" means Shareholders of Target Company other than Parties to the Agreement.

"SPA" or "Agreement" has the meaning described to such term under paragraph 2.

"Voting Share Capital" means total voting equity capital of the Target Company on a fully diluted basis expected as of tenth (10th) working day from the closure of the tendering period of the Offer.

1. OFFER DETAILS

- **Offer Size:** This Open Offer is being made by the Acquirer for acquisition of up to 15,45,271 fully paid-up Equity Shares of Rs. 10/- each constituting 26.00% of the voting capital of the Target Company.



- **Offer Price:** An offer price of Rs. 5/- (Rupees Five Only) per fully paid-up Equity Share (hereinafter referred to as the "Offer Price") will be offered for the equity shares tendered during the tendering period assuming full acceptance, the total consideration payable by the Acquirer, will be Rs. 77,26,355 (Rupees Seventy-Seven Lacs Twenty-Six Thousand Three Hundred Fifty-Five Only).
- **Mode of Payment:** The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9 (1) (a) of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 (**Regulations**).
- **Type of Offer (Triggered offer, Voluntary offer/competing offer etc.):** The Offer is a Triggered Offer made under Regulation 3 (1) and 4 of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 pursuant to the execution of the Share Purchase Agreements entered by Acquirer (as detailed herein below) for substantial acquisition of shares, voting rights and control of the Target Company, and to classify the Acquirer as "Promoter" of the Target Company in accordance with the provisions of SEBI (Listing Obligation and Disclosure Requirements) Regulations.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

This Offer is being made pursuant to the execution of the following agreement by the Acquirer:

- An Agreement dated March 12, 2026 to purchase 25,97,370 equity shares constituting 43.70% of the fully paid up and voting equity share capital of the Target Company from Mazher N Laila ("Seller-1"), Ali Mazhar Laila ("Seller-2"), Farida Mazher Laila ("Seller-3"), Zainab Mazher Laila ("Seller-4"), Arefa Mazher Laila ("Seller-5") and Fatema Shabbir Dalal ("Seller-6") (Seller-1, Seller-2, Seller-3, Seller-4, Seller-5 and Seller-6 hereinafter collectively referred to as the "Sellers") at a consideration of Approx Rs. 3.62/- per Equity Share. ("SPA")

Above Share Purchase Agreement ("SPA") is hereinafter referred to as the "Agreement" or "Share Purchase Agreement".

Given below are the details of underlying transactions:

Details of underlying transaction						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /VRs acquired (Rs. in Lacs)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity / voting capital			
Direct	Acquisition of Equity Shares of the Target Company through Share Purchase Agreement (SPA) from the Sellers	25,97,370	43.70%	Rs. 94.02 Lacs	Cash	Regulation 3 (1) and 4 of SEBI (SAST) Regulations 2011



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3. DETAILS OF THE ACQUIRER:

Details	Acquirer
Name of Acquirer/ PACs	Saroj Kumar Choudhury
Address	C-2, Noida Sector 34, Gautam Buddha Nagar, Uttar Pradesh - 201307
Name(s) of the Persons in control / Promoters of the Acquirer/PAC, Where the Acquirer/PAC is a Company	N.A.
Name of the Group, if any, to which the Acquirer/PAC belongs to	N.A.
Pre-Transaction shareholding:	
Number of Shares	1,64,200
% of Fully paid- up Equity Share Capital	2.76%
Proposed shareholding after the acquisition of shares which triggered the Open Offer:	
Number of Shares	27,61,570
% of Fully paid- up Equity Share Capital	46.46%
Any other Interest in the Target Company	The Acquirer is the Managing Director of the Target Company and holds 1,64,200 equity shares as a public category shareholder, representing 2.76% of the paid-up equity share capital of the Target Company. Except as stated above, the Acquirer does not have any other interest, whether direct or indirect, in the Target Company.

For the purpose of this Open Offer there is no Person Acting in Concert (PAC) with the Acquirer.

4. DETAILS OF SELLING SHAREHOLDERS:

Name	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre- Transaction		Post Transaction	
		Number	%	Number	%
Sellers:					
Mazher N Laila (Seller-1)	Yes	5,53,000	9.30%	Nil	Nil
Ali Mazhar Laila (Seller-2)	Yes	6,49,984	10.94%	Nil	Nil
Farida Mazher Laila (Seller-3)	Yes	4,63,529	7.80%	Nil	Nil
Zainab Mazher Laila (Seller-4)	Yes	3,40,647	5.73%	Nil	Nil
Arefa Mazher Laila (Seller-5)	Yes	3,00,873	5.06%	Nil	Nil
Fatema Shabbir Dalal (Seller-6)	Yes	2,89,337	4.87%	Nil	Nil
Total		25,97,370	43.70%	Nil	Nil

5. TARGET COMPANY

The Target Company i.e., Oxford Industries Limited and having its present registered office at 136-B, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai, Maharashtra, India, 400072.

The shares of the Target Company are listed at BSE Limited ("BSE") having scrip code and id is 514414 and OXFORDIN respectively.

The Equity Shares of Target Company are infrequently traded on BSE in terms of Regulation 2 (1) (j) of the Takeover Regulations.



A. K. Choudhury

6. OTHER DETAILS

- 6.1 This to inform to all the Shareholders of Target Company that the details of the open offer would be published shortly in the newspaper in terms of the provisions of Regulation 14 (3) of SEBI (SAST) Regulations, 2011 vide a Detailed Public Statement on or before March 20, 2026.
- 6.2 The Acquirer undertakes that he is aware and will comply with his obligations under the SEBI (SAST) Regulations, 2011 and have adequate financial resources to meet the Offer obligations.
- 6.3 This Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 6.4 This offer is not conditional upon any minimum level of acceptance as per Regulation 19 (1) of SEBI (SAST) Regulations, 2011.
- 6.5 All the information pertaining to the Target Company has been obtained from the information published and from publicly available sources and the accuracy thereof has not been independently verified by the Manager to the Offer.

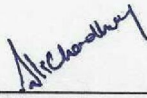
Issued by:



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SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Signed by:



Mr. Saroj Kumar Choudhury
(Acquirer)



Place: Uttar Pradesh
Date: March 12, 2026